

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 234 of 2021**

**In the matter of:**

**T.S. Murali & Anr. ....Appellants**

**Vs.**

**Liquidator of Helpline Hospitality Pvt. Ltd. ....Respondent**

**Present:**

**Appellants: Mr. Rakesh Tiku, Senior Advocate with Mr. Awijit Paliwal, Advocate.**

**Respondent: Mr. Sameer Rastogi, Advocate with Mr. Sarvesh Kashyap, Liquidator.**

**ORDER**  
**(Through Virtual Mode)**

**23.03.2021:** Interlocutory Application Nos.532 and 534 of 2021 are disposed off with the direction to file certified copy of impugned order and legible copies of Annexures within two weeks.

This Appeal is preferred against impugned order dated 26<sup>th</sup> February, 2021 by virtue whereof the Adjudicating Authority (National Company Law Tribunal), New Delhi, Bench (Court-II) declined to review its order dated 20<sup>th</sup> December, 2019 on the ground that there is no error apparent on the face of the record nor involves any arithmetical, clerical or procedural mistake.

Cont'd..../

Mr. Rakesh Tiku, Senior Advocate representing the Appellant submits that modification was warranted in the order dated 20<sup>th</sup> December, 2019 as the only issue surviving related to refund of Rs.65,29,836/- paid for the purpose of home loan.

Issue Notice upon Respondents. Notice on behalf of Respondent is waived and accepted by Mr. Sameer Rastogi, Advocate. No further notice needs be issued to the Respondent.

Respondent may file reply affidavit along with Vakalatnama within two weeks. Rejoinder, if any thereto, may be filed within two weeks thereof.

List the matter 'for admission (after notice)' on **26<sup>th</sup> April, 2021**.

In the meanwhile ad-interim status quo be maintained till the next date of hearing.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**